

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-17/2023/4440/A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Bijay Lashmi Boruah,
Principal Judge,
Family Court No-II, Kamrup (M),
Guwahati.

Dated Guwahati, the 18th May, 2023

Sub:- **Representation submitted by Shri Jyotirmay Sharma, Counsellor,
Family Court No-II, Kamrup(M), Guwahati .**

Ref:- Your letter No. FCK.5/12/PJ/154/2023 dated 12th May, 2023

Madam,

With reference to the above, I am directed to inform you that, the prayer of Shri Shri Jyotirmay Sharma, Counsellor, Family Court No-II, Kamrup (M), Guwahati, contained in his representation dated 12.05.2023, is duly considered and rejected. Further, he has been directed to hand over charge on or before 19.05.2023 positively as the chain of Judicial Officers connected with his transfer have already handed over their charges.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII- 17/2023/4441-4442/A, dated 18.05.2023

Copy to:-

1. Shri Jyotirmay Sharma, Counsellor, Family Court No-II, Kamrup (M), Guwahati for information and necessary action.
2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for sending the letter via Email to the concerned officers.


REGISTRAR (VIGILANCE)